

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.4227/2017

Monday, this the 4<sup>th</sup> day of December 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mrs. Vidyawati Devi @ Vidya Devi  
(Aged about 50 years)  
w/o late Sh. Kishan Pal  
r/o H.No.445, Gali No.11  
30 Futa Road, Deen Dayalpuri, Nand Gram  
D S Sihani Gate, Ghaziabad (UP)

..Applicant  
(Mr. T N Tripathi, Advocate)

Versus

1. East Delhi Municipal Corporation  
Through the Commissioner  
419, Patparganj, Industrial Area  
Delhi – 92
2. Smt. Pinki  
w/o Sh. Kapil  
r/o A-22, Gaddey Wali Colony  
Near Anamika School, Near Gagan  
Cinema, Harsh Vihar, Delhi

..Respondents

**O R D E R (ORAL)**

The applicant, through the medium of this O.A., has prayed for grant of family pension to her claiming that she is legally wedded second wife of Late Kishan Pal, who died in harness while working as Safai Karamchari under respondent No.1, and that all such benefits have been accorded to respondent No.2, who is a married daughter of late Kishan Pal from his first wife. It is further stated that the applicant had sent Annexure A-4 legal notice dated 06.01.2017 to respondent No.1 in this regard but there has not been any response to the said legal notice.

2. Learned counsel for applicant submits that at this stage the applicant will be satisfied if a time bound direction is given to respondent No.1 to decide the issues raised in the aforesaid legal notice.
3. Having regards to the submissions made and without going into the merits of the case, this O.A. is disposed of with a direction to respondent No.1 to decide the issues raised in the Annexure A-4 legal notice by passing a reasoned and speaking order under intimation to the applicant. This shall be done within a period of two months from the date of receipt of a copy of this order.

**( K.N. Shrivastava )**  
**Member (A)**

**December 4, 2017**  
/sunil/